

GOVERNMENT OF TELANGANA

ABSTRACT

Rules: The Telangana State Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2020 - Notification - Orders - Issued.

MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (UBS) DEPARTMENT

G.O. Ms. No. 89

Dated: 10-06-2020

Read:-

The Street Vendors (Protection of Livelihood and Regulation of Street Vending)
Act, 2014 (Central Act No. 7 of 2014).

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ORDER:

The following Notification will be published in an Extraordinary issue of Telangana Gazette, dated 10-06-2020.

NOTIFICATION

In exercise of the powers conferred under section 36 read with section 2 (1) (a) (iii) of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014, (Central Act No. 7 of 2014) the Government of Telangana hereby makes the following rules for street vending.

RULES

CHAPTER - I

PRELIMINARY

1. Short title and commencement

(1) These Rules may be called the Telangana State Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2020.

(2) It shall come into force from the date of publication in the Official Gazette.

2. Definitions :- (1) In these rules, unless the context otherwise requires:-

- (i) “Act” means the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (Central Act No. 7 of 2014);
- (ii) “Appropriate Government” means the Government of Telangana;
- (iii) “Bye-laws” means the bye-laws made under section 37 of the Act;
- (iv) “Chief Executive Officer” means officer in charge of Secunderabad Cantonment Board in Telangana State;
- (v) “festive market” means a market where sellers and buyers have traditionally congregated for the sale and purchase of products or services during festival season of the city or town and has been determined as such by the local authority on the recommendations of the Town Vending Committee;
- (vi) “Grievance Redressal Committee” means a committee constituted by the Government of Telangana under sub-section (1) of section 20 of the Act;
- (vii) “Heritage Market” means a market which has completed more than fifty

years in one place where sellers and buyers have traditionally congregated for the sale and purchase of products or services and has been determined as such by the local authority on the recommendations of the Town Vending Committee;

- (viii) “*holding capacity*” means the maximum number of street vendors who can be accommodated in any vending zone and has been determined as such by the local authority on the recommendations of the Town Vending Committee;
- (ix) “*local authority*” means a Municipal Corporation or a Municipal Council by whatever name called, [or the Cantonment Board, or as the case may be, a civil area committee appointed under section 47 of the Cantonment Act, 2006] or such other body entitled to function as a local authority in any city or town to provide civic services and regulate street vending in that city or town;
- (x) “*mobile vendors*” means street vendors who carry out vending activities in designated area by moving from one place to another place vending their goods and services;
- (xi) “*Municipal Commissioner*” means the Commissioner of the Municipal Corporation, Municipality or Urban Local Body of [Name of City] in Telangana State.
- (xii) “*Municipal Committee*” means a committee as prescribed under this rule - 20 to decide an appeal of a street vendor as per section 11 and section 20 of the Act;
- (xiii) “*natural market*” means a market where sellers and buyers have traditionally congregated for the sale and purchase of products or services and has been determined as such by the local authority on the recommendations of the Town Vending Committee;
- (xiv) “*niche market*” means a market where sellers and buyers have traditionally congregated for the sale and purchase of niche products or services and has been determined as such by the local authority on the recommendations of the Town Vending Committee;
- (xv) “*night bazaar*” means a bazaar where sellers and buyers have traditionally congregated for the sale and purchase of products or services after evening i.e. during night and has been determined as such by the local authority on the recommendations of the Town Vending Committee;
- (xvi) “*notification*” means a notification published in the Official Gazette and the term “notify” shall be construed accordingly;
- (xvii) “*Plan*” means the Plan made under First Schedule of section 21 of the Act;
- (xviii) “*planning authority*” means an Urban Development Authority or Director of Town and Country Planning or any other authority in any city or town designated by the Government as responsible for regulating the land use by defining the precise extent of areas for any particular activity in the master plan or development plan or zonal plan or layout plan or any other spatial plan which is legally enforceable under the applicable Town and Country Planning Act or the Urban Development Act or the Municipal Act, as the case may be;

- (xix) “*public purpose*” includes in the context of the Act;
- i. widening of roads, streets, lanes;
 - ii. shifting the alignment of roads, streets, lanes;
 - iii. erecting of flyovers with or without clover leaves and slip down roads;
 - iv. erecting underpasses;
 - v. development of land owned by public authorities for some public projects;
 - vi. laying of water, storm water or sewer lines;
 - vii. erecting intermediate pumping stations for the services;
 - viii. any project related with public transport like Telangana State Road Transport Corporation (TSRTC), Multi-Modal Transport System (MMTS) and Metro Rail, etc.;
 - ix. erection of Economically Weaker Section (EWS) Housing;
 - x. creation of Parks, Gardens and Recreational Area;
 - xi. conservation of any eco system resource in that area, and
 - xii. any other developmental work taken by the local authority, the beneficiary of which will be the community at large.
- (xx) “*Scheme*” means the Scheme made under Second Schedule of section 38 of the Act;
- (xxi) “*seasonal market*” means a market where sellers and buyers have traditionally congregated for the sale and purchase of products or services during specific seasons and has been determined as such by the local authority on the recommendations of the Town Vending Committee;
- (xxii) “*Section*” means section of the Act;
- (xxiii) “*stationary vendors*” means street vendors who carry out vending Activities on regular basis at a specific location;
- (xxiv) “*street vendor*” means a person engaged in vending of articles, goods, wares, food items or merchandise of everyday use or offering services to the general public, in a street, lane, side walk, footpath, pavement, public park or any other public place or private area, from a temporary built up structure or by moving from place to place and includes hawker, peddler, squatter and all other synonymous terms which may be local or region specific; and the words “street vending” with their grammatical variations and cognate expressions, shall be construed accordingly;
- (xxv) “*Town Vending Committee*” means the body constituted by the appropriate Government under section 22 of the Act;
- (xxvi) “*vending zone*” means an area or a place or a location designated as such by the local authority, on the recommendations of the Town Vending Committee, for the specific use by street vendors for street vending and includes footpath, side walk, pavement, embankment, portions of a street, waiting area for public or any such place considered suitable for vending activities and providing services to the general public.
- (xxvii) “*weekly market*” means a market where sellers and buyers have weekly congregated for the sale and purchase of products or services and has been determined as such by the local authority on the recommendations of the Town Vending Committee;

(2) Words and expressions defined in the Act and used in these Rules shall have the same meanings as respectively assigned to them in the Act.

CHAPTER - II
REGULATION OF STREET VENDOR

3. **The minimum age for street vendor for street vending:** - Minimum age for street vendor shall be 18 Years.

CHAPTER - III
TOWN VENDING COMMITTEE

4. **Constitution of Town Vending Committee:** (1) In each local authority the appropriate Government / District Collector will constitute Town Vending Committee with following members:
All Municipalities except Municipal Corporations and Mission Cities (GHMC):
(One Chairman & 10 members)

Sl. No	Official and Non Official members	Status	Number	Permanent /Rotation
1	Municipal Commissioner	Chairman	1	Permanent
2	Town Planning Officer / Town Planning Supervisor / Town Planning Building Overseer	Member	1	Permanent
3	Town Project Officer/ Town Mission Coordinator	Convener	1	Permanent
4	Police Officer (Traffic) / Law & Order - (CI / SI)	Member	1	Permanent
5	Representative of Lead District Manager of the Town/City	Member	1	Rotation
6	Street Vendors of different businesses	Members	4	Rotation
7	Elected member of the local authority	Member	1	Rotation
8	Representative of NGO/ CBO	Member	1	Rotation
Total:			11	

Municipal Corporations except Municipalities and GHMC - (One Chairman and 15 Members)

Sl. No.	Official and Non Official members	Status	Number	Permanent/ Rotation
1	Municipal Commissioner	Chairman	1	Permanent
2	Joint Collector / Representative of Joint Collector	Member	1	Permanent
3	City Planner / Assistant City Planner	Member	1	Permanent
4	Deputy Project Officer / Town Project Officer/ Town Mission Coordinator	Convener	1	Permanent
5	Police Officer (Traffic / Law & Order) - (ACP or CI)	Member	1	Permanent
6	Lead District Manager (LDM) / Representative of LDM	Member	1	Rotation
7	Representatives of Market and Trade associations	Member	1	Rotation
8	Street Vendors of different businesses	Members	6	Rotation
9	Elected member of the Urban Local Body	Member	1	Rotation
10	Representative of NGO / CBO	Member	1	Rotation
11	Representative of Resident Welfare Association	Member	1	Rotation
Total:			16	

Greater Hyderabad Municipal Corporation (GHMC) - (One Chairman & 18 Members for each circle)

Sl. No.	Official and Non Official members	Status	Number	Permanent / Rotation
1	Municipal Commissioner / Zonal Commissioner / Deputy Commissioner/ Chief Executive Officer (Secunderabad Cantonment Board)	Chairman	1	Permanent
2	Elected member of the local authority	Member	1	Rotation
3	Representative of JC (not less than Tahasildhar)	Member	1	Permanent
4	City Planner / Assistant City Planner / EE (Secunderabad Cantonment Board)	Member	1	Permanent
5	Chief Medical Officer of Health / District Medical Officer of Health / Deputy Medical Officer of Health / Assistant Medical Officer of Health/ Resident Medical Officer (Secunderabad Cantonment Board)	Member	1	Permanent
6	Project Officer / Deputy Project Officer / Town Project Officer / Town Mission Coordinator	Convener	1	Permanent
7	Police Officer (Traffic and Law & Order) / (ACP or CI)	Member	1	Permanent
8	Lead District Manager or any other bank officer of concerned Zone / Circle / Secunderabad Cantonment Board	Member	1	Rotation
9	Representative of Resident Welfare Association	Member	1	Rotation
10	Representatives of Market and Trade associations	Member	1	Rotation
11	Street Vendors of different businesses / Associations	Members	7	Rotation
12	Representative of Non Government Organizations (NGO)	Member	1	Rotation
13	Representative of Community Based Organizations (CBO)	Member	1	Rotation
Total:			19	

(Note: 30 Circles in GHMC)

Secunderabad Cantonment Board (SCB) - (One Chairman & 18 Members in SCB)

Sl. No.	Official and Non Official members	Status	Number	Permanent / Rotation
1	Chief Executive Officer (Secunderabad Cantonment Board)	Chairman	1	Permanent
2	Elected member of the local authority Vice President (Secunderabad Cantonment Board)	Member	1	Permanent
3	Joint Collector or representative of JC	Member	1	Permanent
4	EE (Secunderabad Cantonment Board)	Member	1	Permanent
5	Resident Medical Officer (Secunderabad Cantonment Board)	Member	1	Permanent
6	Project Officer / Deputy Project Officer / Town Project Officer / Town Mission Coordinator	Convener	1	Permanent
7	Police Officer (Traffic / Law & Order) / (ACP or CI)	Member	1	Permanent
8	Lead District Manager (LDM)/Any other bank officer of Secunderabad Cantonment Board / Rep. of LDM	Member	1	Rotation
9	Representative of Resident Welfare Association	Member	1	Rotation
10	Representatives of Market and Trade associations	Member	1	Rotation
11	Street Vendors of different businesses	Members	7	Rotation
12	Representative of Non Government Organizations (NGO)	Member	1	Rotation
13	Representative of Community Based Organizations (CBO)	Member	1	Rotation
Total:			19	

(2) The official members of Town Vending Committee (TVC) shall be nominated by the Municipal Commissioner of Urban Local Body by designation.

(3) Non official members shall be elected /selected as per the procedure shown in rule 5 and subsequently they shall be nominated by the Urban Local Body.

(4) Only in Mission Cities, Zonal level vending committees or Circle level vending committees can be constituted by the local authority with the approval of the Commissioner. In such case Zonal Commissioner/ Deputy Commissioner / Additional Municipal Commissioner of that area shall be a chairperson of the Town Vending Committee and all other members shown above shall be from that area only.

5. Mode of electing / selecting Non Officials members: - (1) Elected members of the local authority will be decided by the Council.

(2) The local authority by resolution may decide for the mode of selecting/ nominating the members from the Street Vendor Associations, Market and Trade Associations, NGO, CBO, RWA etc. by following procedure;

Selection by lot following a transparent procedure:-

- (i) the local authority shall publish a notice calling for applications for membership of Town Vending Committee, on its website and in any three prominent local newspapers published in the local language of the area. A copy of the notice shall also be put up in any conspicuous place in the local market or markets under the jurisdiction of the local authority;
 - (ii) the aforesaid notice shall contain, amongst other things, the date of publication of notice, prescribed form for the application, the last date for submission and the manner of submission of the application;
 - (iii) the aforesaid notice shall be published thirty days prior to the last date for the submission of applications for membership of Town Vending Committee;
 - (iv) any person, being a member of any association of street vendors, the market association, the traders association, non-governmental organization and community based organization and resident welfare organization may apply for membership of Town Vending Committee;
 - (v) the local authority shall seek information, with respect to, particulars of the applicant and details of work experience, particularly in the area of informal market or markets and street vending within the jurisdiction of the local authority, and such other information as it may deems fit;
 - (vi) on submission of the application form, the local authority shall allot each a unique application number and communicate to all the applicants.
 - (vii) if application received for a particular category is more than the required numbers, the local authority shall select the member on the basis of lottery. Such lottery should be held in the presence of the interested parties.
- (3) The lead bank concerned shall nominate a suitable member for the Town Vending Committee.
- (4) The local authority shall publish the aforesaid information and also the list of nominated members of Town Vending Committees on its website, within thirty days from the last date for submission of application forms for members of Town Vending Committees.
- 6. Duration of Town Vending Committee:** - Term of a Town Vending Committee constituted under section 22 of the Act shall be for a period of [One] year from the date of its constitution provided it is not dissolved by the Urban Local Body as per rule 7. However, the process of constituting a Town Vending Committee shall be completed either before the expiry of its term or before the expiry of a period of six months from the date of dissolution.
- 7. Dissolution of Town Vending Committee:** - If, in the opinion of the Urban Local Body (ULB), a Town Vending Committee persistently makes defaults in the performance of its duties imposed on it under the Act and these rules or exceeds or abuses its powers, the Urban Local Body may, by order, dissolve such Town Vending Committee and constitute a fresh Town Vending Committee.
- 8. Method of filling vacant post:-** Method of filling in vacant seat due to resignation, death, removal or any other reason by following the procedure laid out in the rule 5 shall be followed.

Explanation - There is no bar to re-election. Change of the seating member after two consecutive periods will be desirable, however he can be continued if there is no response to the fresh advertisement and further the seating candidate has no objection to continue. In case of no response from any fresh candidate and

unwillingness of the existing member to continue, the ULB can nominate a suitable candidate of the group represented by the existing incumbent.

9. **Office procedure for Town Vending Committee:** - In the first meeting, Town Vending Committee shall decide various procedural points relating to the conduct of its business, the details of which are listed hereafter,

- (i) Time and Venue of the meeting shall be decided by the Chairperson.
- (ii) Member Convener shall inform before two days of scheduled meeting.

Explanation- agenda of items may be circulated to the members

- (iii) Quorum shall be of Minimum [2/3rd] member of total strength of the Town Vending Committee.

Explanation - The rationale for suggesting quorum consisting of 2/3rd of the membership is to ensure that no decision is taken with a comparatively lower number of members.

- (iv) Decision will be based on the majority of present members.
- (v) No meeting will be carried on in the absence of the quorum (i.e., 50% + One member) and meeting will be adjourned if quorum is not satisfied.
- (vi) Minutes of the meeting will be signed by the Chairperson and would be put up in the subsequent meeting of the Town Vending Committee for confirmation.
- (vii) Minutes of the meeting should be placed on the ULB website or Town Vending Committee may decide to have its own website.
- (viii) Meeting of the committee should be held once in every two months.
- (ix) Requisition meeting can be called by Chairperson on a specific issue on the request of Minimum [1/3rd] of the total members of Town Vending Committee (TVC). It has to be called within [72] hours after receiving the request for the same from the required number of members.
- (x) The first meeting of the Town Vending Committee will be fixed within 30 days after Town Vending Committee formed.

10. **Leave of absence and disqualification of members:** - Leave of absence and disqualification of the members shall be decided by Town Vending Committee (TVC) in following manner,

- (i) Member can remain absent in case of urgency with the approval of the Chairperson.
- (ii) When a member remains absent for three consecutive meetings without permission, Chairperson shall issue a show cause notice to the member asking him/her to explain the reasons for his /her absence within a week. If the member submits satisfactory reasons for absence he/she will be continued with warning but if, fails to give any satisfactory reason or doesn't reply to the show cause notice then his/her membership will be terminated from the committee.
- (iii) Any member convicted in any criminal case or makes persistent default in his/her duties shall lose the membership of the Town Vending Committee.
- (iv) Any member found guilty of violating any provision of the Act shall lose the membership of the Town Vending Committee.

- (v) Concern member can appeal to the local authority against Town Vending Committee decision and the decision of the local authority will be final after giving proper hearing to both the parties.

11. Status paper and street vending scenario shall be put up by the Local Authority:- After the procedural details are finalized by the Town Vending Committee, and before it takes up the regular business, the Urban Local Body concerned should circulate a status paper of the street vending scenario in the city or town amongst the members of the Town Vending Committee concerned containing the following details,

- (i) areas of street vending in the City / Town indicated in the maps;
- (ii) the number of street vendors in the City/Town in case a survey has already been conducted, otherwise indication can be given about the approximate numbers;
- (iii) information should be given about the high footfall areas, lean footfall areas and Mid-range areas from the street vending angle;
- (iv) areas of seasonal vending, niche market, night bazaars, weekly markets, heritage markets the likely high footfall places in the areas under development;
- (v) broad categories of articles sold;
- (vi) problem areas from the traffic angle;
- (vii) enumeration of the relevant provisions of the Food Adulteration Act;
- (viii) enumerations of health and hygiene aspects need to be taken care of by the street vendors.

Explanation - Caution should be taken to ensure that the data presented are authentic to the extent possible and up to date. This will virtually form the base level data to facilitate the Town Vending Committee taking informed decisions.

12. Functions of Town Vending Committee: - Without prejudice to any other provisions of the Act, a Town Vending Committee (TVC) shall perform the following functions,

- (i) to facilitate survey for street vending and final decision about vending zones along with their holding capacity as worked out by the local authority.
Explanation - For deciding the vending zones, the Town Vending Committee will have the base materials / data from the Urban Local Body. The Bye-Laws (Regulations) and the planning will identify the vending zones.
- (ii) In case the Town Vending Committee has got any points to be made about the zoning or about the area to be allotted to each individual vendor it may draw the attention of the planning and local authority to suitably modify the plan. After obtaining the opinion of the authority, the Town Vending Committee shall take an appropriate decision.
- (iii) While making recommendations and suggesting changes about the vending zones the Town Vending Committee will have to take into consideration the road width, traffic flow and the pedestrian movement in the area concerned.
- (iv) Issuing, withholding, suspending and cancelling of the vending certificate.
- (v) Getting the social audit initiated on the implementation of the Act.
- (vi) On the recommendation of the Urban Local Body (ULB), Town Vending Committee will declare the Natural market, Weekly market, Heritage market, Festive market, Seasonal market, Night bazaar and Niche market with their exact location and specific period in case of Seasonal market or Festive market. In case, new such markets are evolving, the Town Vending Committee should get the necessary survey carried on of the area and such

other aspects as it deems necessary and declare the place a market, of any of the earlier mentioned category, depending on the situation.

- (vii) To furnish from time to time to the Government such returns as may be prescribed under the Act and these Rules.
- (viii) To provide comments to the Government for undertaking promotional measures of making available credit, insurance and other welfare schemes of social security for the street vendors.

13. Smaller Committees for specific issue: - The Town Vending Committee can decide to form a smaller committees consisting of its members to examine and come up with suggestion on any specific issue which might crop up in this context from time to time.

14. Allowances to Chairperson and members: - There is no specific allowance to Chairperson and Members. If, any minimal expenditure like Tea and Snacks may be arranged by Urban Local Body at the time of Town Vending Committee meetings.

15. The manner and the purpose for which a person may be associated: - Town Vending Committee can associate any known expert in the field of informal economy including street vending / spatial planning issues for taking a view on matters relating to street vending. Such an expert will have the right to take part in the discussions but cannot take part in the voting. He will be paid the honorarium as decided by the Chairperson.

16. The other employees of Town Vending Committee: - Town Vending Committee should have its temporary/permanent office in the space allotted by the local authority. Urban Local Body will provide minimal staff as requested by the Town Vending Committee, but no permanent burden should be created by the Town Vending Committee on account of the establishment cost.

CHAPTER - IV

DISPUTE REDRESSAL SYSTEM

17. Constitution of Dispute Redressal System: - There shall be a Grievance Redressal Committees (GRCs) at District Level or one at State level for local authorities in the following manner:-

- (i) There shall be Grievance Redressal Committee under the District Collector in the District or One at the State Level.
- (ii) The aggrieved street vendor has to file his/her grievance in that Grievance Redressal Committee in which his/her local authority area falls.
- (iii) Government shall appoint a retired Civil Judge or a retired Judicial Magistrate as a Chairperson of a Grievance Redressal Committee. A retired Municipal Commissioner of a Municipality/ Municipal Corporation or retired Chief Executive Officer of Secunderabad Cantonment Board in the region may be appointed as second member of the committee whereas a prominent social worker, preferably having experience in the field of informal economy including street vending in the same region may be appointed as the other member of the committee by the Government of Telangana for Grievance Redressal Committee at State Level.
- (iv) The tenure of Grievance Redressal Committees will be for a period of [three] years or till such time as Government appoints a new committee.
- (v) Every street vendor who has a grievance or dispute shall make an application in writing to the committee constituted in such form annexed and submit the same along with non judicial stamps worth of Rs.50/-.

- (vi) On receipt of grievance or dispute, the Grievance Redressal Committees (GRC) shall, after verification and enquiry in such manner within 30 days from the date of application, take steps for redressal of such grievance or resolution of such dispute.
- (vii) Any person who is aggrieved by the decision of the committee may prefer an appeal to the concerned District Collector in such form annexed, within 15 days from the date of decision along affixing with Rs.100/- non-judicial stamps.

18. The form and the manner of making application: - (1) Every street vendor who has a grievance under the Act, except specified in section 11, may file an application in writing in Form-A, himself / herself or through his affiliated Union, specifying his/her name, place of residence and details of the grievance.

- (2) Application shall have to be filed by a street vendor within 30 days from the date of occurrence of any incident causing the grievance.

19. The manner of verification and enquiry on receipt of grievance or dispute: - The time within which and the manner in which steps for redressal of grievances and resolution of disputes may be taken,

- (i) The street vendor may pray for interim relief during the pendency of the application. On receipt of an application, the Committee shall hold a preliminary hearing with the applicant to determine whether there is a prima facie case.
- (ii) The result of the preliminary hearing shall be pronounced at the conclusion of the hearing and recorded in writing. The Committee may grant or refuse the interim relief, if any, prayed by the street vendor, with reasons recorded in writing.
- (iii) The aforesaid order shall be communicated to the street vendor and where it is held that there is a prima facie case, a notice shall also be issued to the appropriate authority containing the details of the grievance.
- (iv) The appropriate Authority shall file a written reply within four weeks from the date of receipt of the notice. A copy of the reply shall also be furnished to the street vendor, free of cost.
- (v) The street vendor may file a reply to the aforesaid written reply within a period of two weeks from the date of receipt of the written reply.
- (vi) The Committee will give personal hearing to both parties and shall pass an order in writing, with reasons for taking the decision within one month.

CHAPTER - V

APPEALS

20. Municipal Committee to hear appeal: - Municipal Committee of three member presided by the Mayor/ Chairperson/ Vice President, Secunderabad Cantonment Board shall be constituted by the local authority in the general body meeting to work as appellate authority to resolve the appeal of the street vendor under section 11 and 20 of the Act.

21. Appeals against Town Vending Committee: - An applicant, who is aggrieved by any decision of the Town Vending Committee with respect to issue of certificate of vending or cancellation or suspension of certificate, may appeal to the Municipal Committee constituted by the local authority concerned within [1] month of the decision of the Town Vending Committee in the prescribed Form-B. The Municipal

Committee shall have to dispose his/her appeal within [1] month from the date of receipt of application either by rejecting or accepting it with a speaking order on applicant's representation after giving him a personal hearing.

- 22. Appeals against Grievance Redressal Committee:** - (1) Any person aggrieved by the aforesaid order, may file an appeal in writing to the Municipal Committee of the local authority concerned. Such appeal shall contain the name, age and address of the aggrieved person, details of the order / resolution issued by the Committee and grounds for appeal in Form-C. The appeal shall be accompanied by a copy of the order and a copy of the vending certificate of the street vendor, if issued.
- (2) No appeal shall be filed later than [30] days from the date of the order of the Grievance Redressal Committee (GRC).
- (3) On receipt of the appeal, the Municipal Committee of the local authority shall issue a notice to the parties concerned intimating the date and time of hearing.
- (4) The parties shall appear before the Municipal Committee on the date appointed for hearing, which shall not be later than [30] days from the date of filing of appeal.
- (5) The Municipal Committee shall pronounce its order after giving both parties an opportunity of being heard within [30] days.

CHAPTER - VI

MISCELLANEOUS

- 23. The manner of maintaining up to date record of all street vendors under:-** (1) Paper Records of the Town Vending Committee shall be maintained by Municipal Commissioner with Urban Local Body staff in the place allotted by the local body and the soft copy should also be suitably maintained. All decisions taken by the Town Vending Committee shall be placed on designated website.
- (2) The records relating to the allotment of the space to the street vendors shall be kept for [10] years. Other records may be preserved for a period of [5] years unless those are needed for any legal proceedings.
- (3) The street / road plan with the existing site of the street vending shall be a permanent record with the Town Vending Committee.
- 24. The manner of publishing summary of scheme:** - Section 38 of the Act envisages formation of various schemes to facilitate street vendors and street vending. The Town Vending Committee shall have to get it prepared such schemes by the local authority and ensure to publish the summary of those schemes in the two local newspapers and shall also be uploaded in official website after the State Government publishes the notification specifying the schemes.
- 25. To furnish the returns to Government:** - Every Town Vending Committee (TVC) shall furnish the required details as prescribed in Form-D to the Government as returns periodically.
- 26. The Annual Report:** - Annual report shall be prepared within 3 months after the completion of the Financial Year and should be uploaded in the designated website.

FORM - A
[See rule 18]

**APPLICATION TO THE TOWN VENDING COMMITTEE BY THE AGGRIVED STREET
VENDOR**

1. Name of applicant:
2. Address for correspondence:
3. Contact No.:
4. ID number given by local authority (if issued):
5. Date of issue of vending certificate:
6. Place / location of vending:
7. Ward of vending:
8. Type of vending zone: i) Restriction free vending zone ☐
ii) Restricted vending zone ☐
iii) No vending zone ☐
9. Nature of vending:
 - i. Mobile ☐
 - ii. Stationary ☐
 - iii. Any other (Please specify):
10. Grievance against which authority:
11. Details of Grievance (Give full details):
12. Documents supporting Grievance:

I, _____, the applicant, do hereby solemnly declare that what is stated above is true to the best of my information and knowledge.

Place:

Date:

Signature of applicant

Note: Please attach all the relevant documents with the application.
If required, to give full details of grievance, separate pages may be attached.

FORM - B
[See rule 21]

APPEAL TO THE LOCAL AUTHORITY AGAINST THE DECISION OF THE TOWN VENDING COMMITTEE BY THE AGGRIVED STREET VENDOR

1. Name of Applicant:

2. Address for correspondence :

3. Contact No.:

4. ID number given by local authority (if issued) :

5. Date of issue of vending certificate:

6. Place / location of vending:

7. Ward of vending:

8. Type of vending zone: i) Restriction free vending zone ☐
ii) Restricted vending zone ☐
iii) No vending zone ☐

9. Nature of vending:

- i. Mobile ☐
- ii. Stationary ☐
- iii. Any other (Please specify):

10. Specify the Order/Resolution of Town Vending Committee against which this appeal is made:

- a. Rejection of vending certificate :
- b. Cancellation of vending certificate:
- c. Suspension of vending certificate:

11. Specify the details and ground of Appeal (Give full details) :

12. Documents supporting of Appeal:

I, _____, the applicant,
do hereby solemnly declare that what is stated above is true to the best of my
information and knowledge.

Place:

Date:

Signature of applicant

Note: Please attach all the relevant documents including Order/ Resolution of Town Vending Committee with the application.

If required, to give full reasoning of appeal, separate pages may be attached.

FORM - C
[See rule 22]

**APPEAL TO THE LOCAL AUTHORITY AGAINST THE DECISION OF THE GRIEVANCE
REDRESSAL COMMITTEE BY THE AGGRIEVED STREET VENDOR**

1. Name of Applicant :
2. Address for correspondence :
3. Contact No.:
4. ID number given by local authority (if issued):
5. Date of issue of vending certificate:
6. Place / location of vending :
7. Ward of vending :
8. Type of vending zone: i) Restriction free vending zone ☐
ii) Restricted vending zone ☐
iii) No vending zone ☐
9. Nature of vending :
 - i. Mobile ☐
 - ii. Stationary ☐
 - iii. Any other (Please specify):
10. Decision of Grievance Redressal Committee against which appeal is filed :
11. Details and ground of Appeal (Give full details) :
12. Documents supporting Appeal :

I, _____, the applicant,
do hereby solemnly declare that what is stated above is true to the best of my
information and knowledge.

Place:

Date:

Signature of applicant

Note: Please attach all the relevant documents including order/Resolution of
Grievance Redressal Committee with the application.

If required, to give full reasoning of appeal, separate pages may be attached.

FORM - D
[See rule 25]

PERIODICAL DETAILS TO BE FURNISHED TO THE GOVERNMENT

_____ [Municipal Corporation / Municipality / Secunderabad Cantonment Board] hereby submit following details as per the rule 25 of the Act for quarter ending _____ [March / June / September / December], 20____.

A. Details of certificates issued, rejected, cancelled and suspended

Details	Applications	Accepted/Issued	Rejected	Cancelled	Suspended
Pending at the beginning					
Newly received					
Total					
Cleared during this quarter					
Pending at the end of quarter					

- B. No. of newly surveyed street vendors and their completer details including name of street vendor, address, type of vending, place of vending, type of vending, etc.,
- C. The number of town vending committee meetings held
- D. Details of newly vending as earmarked, if any, with its holding capacity
- E. Details of social audit done, if any
- F. Details of promotional measures taken for availability of credit, insurance and other welfare schemes of social security for street vendors
- G. Any other information, as required by the Government from time to time

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

ARVIND KUMAR
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Commissioner of Printing and Stationary, Telangana, Hyderabad
(with a request to public the scheme in the extraordinary gazette and supply 750 copies to MD, MEPMA and 250 copies to Government.)
The Mission Director,
MEPMA, Telangana, Hyderabad.
The Commissioner,
Greater Hyderabad Municipal Corporation, Hyderabad.
All Commissioners of Municipal Corporations and Commissioners of all Municipalities in the State through Mission Director, MEPMA, Telangana, Hyderabad.
SF/SC

//FORWARDED BY ORDER//


ASSISTANT DIRECTOR